

FORM A**PUBLIC ANNOUNCEMENT**

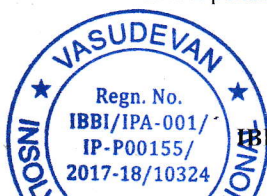
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

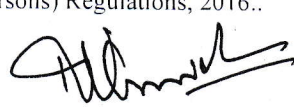
FOR THE ATTENTION OF THE CREDITORS OF SHRIRAM LAND DEVELOPMENT INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SHRIRAM LAND DEVELOPMENT INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	25th March 2003
3.	Authority under which Corporate Debtor is Incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201TN2003PTC050568
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: No.1, Club House Road, Chennai – 600 002. Corporate Office: 33-34, 1&2, 8 th Main Road, 4 th Cross, Sadashivnagar, Bengaluru - 560080
6.	Insolvency Commencement Date in respect of Corporate Debtor	20 th September 2019
7.	Estimated Date of Closure of Insolvency Resolution Process	18 th March 2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: KRISHNASAMY VASUDEVAN Registration Number: IBBI/IPA-001/IP-P00155/2017-18/10324
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 17B/7B, Maruthi Nagar, Hasthinapuram, Chromepet, Chennai – 600 064 Email: cavasul967@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: No. B7, B Wing, 6 th Floor, Gemini Parsn Manere, 602 Anna Salai, Nungambakkam, Chennai 600 006 Email: cirp.sldpl@gmail.com
11.	Last date for Submission of claims	4 th October 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	a. Land Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Ramana Kumar - IBBI/IPA-001/IP-P00657/2017-2018/11140 2. Mr. Madhu Desikan – IBBI/IPA-001/IP-P00579/2017-2018/11021 3. Ms. B. Mekala – IBBI/IPA-002/IP-N00675/2018-2019/12416
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://www.ibbi.gov.in/ips-register/view-ip Details are also available at the address mentioned against 10 above.

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **SHRIRAM LAND DEVELOPMENT INDIA PRIVATE LIMITED** on 20th September 2019.
2. The creditors of **SHRIRAM LAND DEVELOPMENT INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **4th October 2019** to the Interim Resolution Professional at the address mentioned against entry No.10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016..
5. Submission of false or misleading proofs of claim shall attract penalties

Date: 23.09.2019
Place: Chennai




KRISHNASAMY VASUDEVAN
Interim Resolution Professional,
IBBI/IPA-001/IP-P00155/2017-18/10324